

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 5034-5035/2019

(Arising out of impugned judgment and order dated 12-07-2018 in CMP No. 10107/2017 and 22-02-2017 in OSA No. 189/2011 passed by the High Court Of Judicature At Madras)

A.B. GOVARDHAN

PETITIONER

VERSUS

P. RAGOTHAMAN

RESPONDENT

(IA No. 16203/2019 - CONDONATION OF DELAY IN FILING, IA No. 16204/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 180367/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 09-04-2024 These matters were called on for hearing today.

CORAM : HON'BLE MS. JUSTICE HIMA KOHLI
HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s) Mr. Narendra Kumar, Adv.
Mr. V. Balaji, Adv.
Mr. Atul Sharma, Adv.
Mr. Asaithambi MSM, Adv.
Mr. R. Mohan, Adv.
Mr. A. Krishna Kumar, Adv.
Mr. C. Kannan, Adv.
Mr. Rakesh K. Sharma, AOR

For Respondent(s) Mr. V Prabhakar, Sr. Adv.
Mr. S. Rajappa, AOR
Ms. Jyoti Singh, Adv.
Mr. R Gowrishankar, Adv.
Mr. N J Ramchandar, Adv.
Ms. Jyoti Parasher, Adv.*
Mr. Rakesh Ranjan, Adv.*

UPON hearing the counsel, the Court made the following
O R D E R

1. Arguments concluded.
2. Judgment reserved.

(POOJA SHARMA)
COURT MASTER (SH)

(NAND KISHOR)
COURT MASTER (NSH)